CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.192/94

Thursday this the 3rd day of February, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.Francis, Ezhammozhi Thadatharikathu Veedu, Veeranakkave (P.O.) Kattakkada, Thiruvanathapuram.

.. Applicant

By Advocate Mr.G.Sasidharan Chempazhanthiyil

vs.

1. General Manager, Telecom, Telecom District, Trivandrum.

 Sub Divisional Officer, Telecom, West I, Trivandrum.

Union of India represented by its Secretary, Ministry of Communications, New Delhi.

.. Respondents

By Advocate Mr. Unnikrishnan for SCGSC

ORDER

## CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks re-engagement as a casual labourer under respondents. He has advanced his claims in Annexure. As representation, which is pending consideration before 1st respondent. We direct 1st respondent to make a fact adjudication and take a decision in the matter within two months from today. Applicant, if so advised, may produce evidence in support of his claim with a copy of the representation within 15 days from today, before 1st Respondent.

2. Application is disposed of. No costs.

Dated the 3rd February, 1994.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN